CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

O.A.No.867 of 1987 Date of Decision: 19.7.93.

graf - 3-N.Moorthy

.....Petitioner.

Versus

Union of India & othersRespondents.

With

Ó.A.No.1233/87

CPWD Non-Gazetted Officers Staff Assoc. ... Petitioner.

Versus

Respondents Union of India

0.A.No.1855/89

CPWD Non-gazetted Office Staff

.....Petitioner. ASSO.

Versus

Union of India & othersRespondents.

T.A.No. 178/87

CPWD Staff AssociationPetitioner.

Versus

Union of India & othersRespondents.

CORAM:

Hon'ble Mr. Justice V.S. Malimath, Chairman.

Hon ble Mr.S.R.Adige, Member (A)

Presents

Shri P.P.Khurana, counsel for the

petitioner in T.A.No. 178/87.

None for respondents.

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This is one of the many unfortunate cases where the Central Government is an orphan before the Tribunal. We say because none has appeared before the Tribunal in this case. In the cause list, the names of the parties have been shown

as duly served. Though a reply has been filed in this case by a counsel the Court Officer informs us that there is no memo of appearance filed on behalf of the respondents by any counsel. We are therefore, required to take the additional responsibility of careful looking into the records for the purpose of proper adjudication of the matter before us without the assistance of the counsel representating Union of India and other CHEMOUSE 15 1 respondents in these cases.

The grievance that is placed before us is "国际政府"的"特别","国民"的"普通"的"大学"。 o progression **2 •** de gra by the Central Public Works Department Staff Association (Eastern Zone) through its Secretary and Under Secretary. The respondents impleaded are the Union of India through the Secretary, Ministry of works and Housing, the Director General of Works, Central Public Works Department, the Secretary, Ministry of that the first Home Affairs, Department of Personnel and Training, the whose expension sense the all Director of Administration, Central Public Works printed the Chief Engineer (Eastern Zone), Central Public Works Department, Calcutta. The prayer of the petitioners is for a direction to the respondents to withdraw, rescind and cancel the order dated 1.6.85 (Annexure-C) and the order dated 14.6.85 (Annexure-E) issued by the Director of Administration, CPWD, New Delhi and the Chief Engineer, CPWD, Calcutta respectively and for further direction not to implement or give THE WARRENCE STREET TO THE SAME. These are the substantial reliefs claimed in this petition. We shall now briefly advert The second and the case of the relevant facts to understand the case of the for war too did of high petitioners.

The second second 3. The petitioners case that so far as the weekly working pattern for the Government of India staff is concerned, until the impugned order came to be passed by Annexure-A dated 13.7.85 that

, 1 to 3. 25.

Core great white addition

Alama and year a committee

de the drag lagrand

A STATE OF THE PARTY AND ADDRESS.

THE MIT

Acted Liber

g-sursecus;

भूति । वस्ति । वस्ति । वस्ति ।

इत राष्ट्र के देखें या वर्ष हैं

the day accommodation

Sent are and the timings were from 10 a.m. to 5 p.m. The working The second was were from Monday to Saturday, the Second the through the late one from the state of the Saturday, however, being a holiday. A change is brought 高 學性 医乳质管管膜炎 about in this pattern by the order Annexure-A dated THERE WE THERE 21.5.85 issued by the Director, Government of India, 机体 编版 (数) 数 (数) to be succeeded and Training. By this order, trained any like and a few it is stated that the Government of India has Terk to sate state. introduced the 5 day week in the Civil Administrative Offices of the Government of India w.e.f. 3.6.85 As ET LIBER a consequence, the office would remain open from Monday to Friday with all Saturdays being off-days in addition to Sunday. So far as the working hours THE YEAR WITE during these days are concerned, they have been given A GO MUETALA TANTO -ON GROW. two options; either to fix timings from 9a.m. to 5 p.m. with half an hour lunch break from 1 p.m. to 1-30p.m. or from 10a.m. to 6 p.m. with half an hour lunch break from 1-30p.m. to 2 p.m.Paragraph 3 of the said terrior of Magnification and the order says that in so far as administrative offices outside Delhi/New Delhi are concerned, the total working in the language of the contract of the contrac hours would not exceed 74 hours excluding lunch break, but the office timings may be decided by the Central SOFT FOR DOLD HOSE Government Employees Welfare Co-ordination Committee Landing and (where it exists) or by the Head of Office (where 仁會國家的學項的是一個各個的政策和提供是 such a Committee does not exist) in consultation with the representatives of the employees. It is further wip an annual le said that "all the Central Govt. Offices located in one 概如此,但如于Texa的以内心也是一点的 16 30 型型 \$ 1985. E 46 place should have the same office timings, either free in the last of the first of the first 9a.m. to 5 p.m. or 10 a.m. to 6 p.m.". All the the seasoned beautiful के हुई करर Ministries/Departments are requested by the said order to bring these instructions to the notice of all Organisations/Offices under Central Govt. for compliance. Annexure-B is order dated 1.6.85 issued by the Office of the Chief Engineer (Eastern Zone), CPWD, Calculta. It is stated the rein that in

TO THE SECOND SE

the past space of the tent act.

r le no molite deles les

WIT KIND OFFICE WA

y form with January

a North Tar

3 2 Mar 547 2 250

I TOLD TOOK THE

FAME GERBERT TO MADE

Carrier Back Color

with the contetuit of

1951 (\$148 BES \$100) (53

न् । १८ वेरीके । अस्त्रे च एक्क्ट्रे ए हे.सूक्ष्म १९३०

imagramanil e dina mil

एसकामाना एक महीत होता.

Mit to and my !!

Will The book

Through an Arthuration in

antenation intro-

spin grant or the

Will be into the

BENDANCE - - FR - COM

3 Ora 1820 1820 1820

with a first factor of the

will allow a said with the

1

FREE STORY

និង១៩៨៧ គ្រឿង 🕾

Na les describer la colo

医病肠流溢 法数许

compliance with the decision of the Government (Annexure the CPWD located at Calcutta would now work for 5 days a week from Monday to Friday with all Saturdays as closed with effect from 3.6.85. It is further stated that to make up for the closed Saturdays, the working hours per day during the 5 days week when the offices are open will be increased by one hour. The revised timings have been furnished therein as from 10 a.m. to 6 p.m. with half an hour lunch break from 1-30 p.m. to 2 p.m. This is followed by another order of the same date (Annexure-C) issued by the Director of Administra--tion wherein it has been clarified that the aforesaid orders (Annexures B and C) are not applicable to Morkcharged/Regular Classified Establishment of the Directorate. It is further stated that the decision regarding 5 day week will not be applicable to the Divisions and Sub-Divisions, who will continue to observe only the Second Saturdays off and their working hours will remain as 9-30 a.m. to 4-30 p.m. with half an hour lunch break, as at present . It is stated that The Local States with the the supervisory staff attached to Sub-Division-Supervisory, Clerical and ancillary upto the level of Junior Engineer will, however, come on 2nd Saturday to supervise the work of Workcharged Establishment/ Regular Classified Establishment Staff as per the present practice. It is further stated that the Zonal Offices and Circle Offices will, however, observe the 5 day week as per the orders of the Department of Personnel and Training. It is this order which really hurts the interest of the petitioners in that they are required to continue to abide by the earlier pattern of 6 day week. They not deriving any benefit of the new order made on 21.5.85, claim that the order (Annexure-C) is in conflict with the direction contained in Annexure-A and that is also arbitrary in

जाता के जाता है कर है जिस्से हैं कर है जाता है the sense that they have been picked and chosen for a treatment different from the one which is meeted out or terprostation some by the operation of Annexure-A in favour of other the state date broken

employees of the Central Government. We shall first examine the contention as to cast and access the whether the order (Annexure-C) is in conflict with the order of Government of India (Annexure-A). The order (Annexure A) makes it clear that the introduction of The second to the table new scheme of 5 day week is in respect of Civil Administrative Offices of the Government of India. the application of the said rules of Mosci Loge den at is limited /application to Civil Administrative To make the seasoffices of Government of India. In other words, it has no application to the offices which are not Civil the Administrative Offices of/Government of India. What and state of the said order (Annexure-A) is not applicable to Divisions and Sub-Divisions and they continue to follow the same old 2013 Setate at 11 . The pattern, The reason advanced in the reply filed in support of this is that the Divisional and Sub-Divisional Offices of CPWD do not fall within the ambit of the expression Civil Administrative Offices mannaged of the Government of India'. If the order (Annexure-C) made by an authority subordinate to the Government of India has mis-understood the directions of the Government of India and has passed order in conflict with the same, one would have expected the Government of India to have found fault with the said direction and directed such authority to modify the said direction and to bring it on par with its decision. This is a circumstance which indicates that there was acceptance of the stand taken by the authori in Annexure-C that the Divisional and Sub-Divisional and the set to have a set of the set of the Offices of CPWD were rightly not treated as Civil **的对对对自己的证明,但是是自己的**。 Administrative Offices of Government of India. In the

mar of the

為原理經濟學

edo sur por poul

The Transfer of the

3137 2%

reply, particularly in paragraph 9, it is stated that the Divisions and Sub-Divisions of CPWD are not Civil Administrative Offices. It is further stated that the CPWD Divisions and Sub-Divisions which are field establishments, are the executive offices doing the work of operational nature/public utility services and as such CPWD Divisions and Sub-Divisions are not Administrative Offices and, the refore, five day week is not applicable for them. It is, therefore, clear that the positive stand has been taken which is supported by reasons for the stand taken that Divisional and Sub-Divisional Offices of CPWD are not Civil Administrative Offices. Hence it is clear that an attempt has been made by the authority not to act in conflict with the order of/Government of India (Annexure-A) but to act consistent with the statutory /It is no doubt that in the rejoinder filed by the petitioners, they controvert the assertion of the respondents that the Divisional and Sub-Divisional Offices are not Civil Administrative Offices. We must say at the out set that the main assertion in paragraph 9 of the reply about the nature and functions discharged by the Divisional and Sub-Divisional Offices is not .. cont roverted. It is, however, stated in the reply that Ministerial staff belonging to the Regular Establishment working in the Divisions and Sub-Divisions do not perform duties of operational nature/ public utility services. In other words, a section of the staff of Divisional and Sub-Divisional offices consisting of Ministerial officials do not perform the duties of operational nature/public utility services. Assuming at the best the stand taken by the petitioners in this behalf is right. It only means that a section

of Divisions and Sub-Divisions consisting of

(3)

which a ministerial staff does not by itself engage in performance the of duties of operational natural/public utility services. what is necessary to remember is that the new prescription of the warm wof 5 day week is required to be applied with reference the first to offices and not with reference to officials and what the relative required to be taken into consideration is the unit And luxually los ras an office and not the particular officials who are working in the office. As long as the essential and The large of the office is performing duties notes are of operational nature/public utility services, it cannot of revisit is the site bei regarded as Civil Administrative Office. Merely The second of the officials; namely Ministerial staff The result as all adoptor involve in duties of operational nature/public ous at you will cutility services, it cannot be said that they are not with the canada the officials of an Organization which can be regarded as being in the nature of Civil Administrative Offices. will vel betit a Another reason given by the petitioners in the rejoinder edil to color sage is that the offices of the Divisions and Sub-Divisions fine is twick it is chare located far away from the site of construction work. This, in our opinion, does not have any direct bearing significant the matter of the functions exercised by the officials is satisfied the same of the in the Divisions and Sub-Divisions as long as these Divisions and Sub-Divisions are not offices which can The state of the bound be regarded as Civil Administrative Offices having Table 30 and regard to the predominant nature of the duties and functions exercised by the said Divisions. It is not partition in the continue to possible to take the view that merely because the Do not store a garage coffices are located far away from the work site, the affected. It is for and the direction or basic character of offices gets the administration to decide as to which are the offices which is see you had a secof Givil Administrative offices and which are not. us and the materials placed before us, it is not possible to take the view that the decision taken by

3

(%)

the authority in holding that the Divisional and Sub-Divisional offices of CPWD are not Civil Administrative Offices, can be regarded as arbitrary calling for interference. We, therefore, see no good ground to hold that either the impugned order is in conflict with the order (Annexure-A) or in any manner arbitrary. Even if we look into the substance of the matter, it is not possible to take the view that there is any injury of such a nature which really merits being taken cognizance of by the Tribunal. It is necessary to bear in mind that the whole object of the order is to make arrangement for improving efficiency whenever reasonably possible. We find that there is no substantial difference so far as the work load is concerned. The difference, if any, is only marginal in character. We are, therefore, not impressed by the argument that the order is arbitrary. In our opinion, this is not a case which merits interference. The application is accordingly dismissed.

No.867/87 none appeared for the petitioner. Smt.Raj
Kumari Chopra appears for the respondents. Though
these cases could have been dismissed for default
as none appeared for the petitioners, we propose
to dismiss them on merit as the question raised in
these cases is fully covered by the decision which
has just now/rendered dismissing T.A.No.178 of 1987.
It is ordered accordingly.

(S.R.ADIGE)

MEMBER(A)

The Chairman.

Chairman.

(ug)

Court criticer Tribunal

Contra Administrations

Principa

Principa

Contra Administration

Contra Contra Administration

Contra Cont